

**GOVERNMENT OF INDIA
SHIPPING
LOK SABHA**

UNSTARRED QUESTION NO:1684
ANSWERED ON:16.12.2013
DUMPING OF HAZARDOUS WASTES
Vijayan Shri A.K.S.

Will the Minister of SHIPPING be pleased to state:

- (a) whether various countries are dumping hazardous waste in India by sending ships for breaking;
- (b) if so, the details of such cases noticed during the last three years and the current year;
- (c) whether the present legal mechanism is sufficient to punish such offenders and to seek compensations;
- (d) if so, the details thereof along with the action taken against such offenders during the last three years and the current year;
- (e) if not, whether any strong regulatory mechanism is being contemplated in this regard; and
- (f) if so, the details thereof and the steps taken by the Government to overcome this menace?

Answer

MINISTER OF SHIPPING (SHRI G.K. VASAN)

(a)&(b): No information has been brought to the notice of the Ministry regarding countries dumping hazardous waste in India by sending ships for breaking.

(c) to (f): The Ministry of Environment & Forests has notified the Hazardous Waste (Management, Handling and Transboundary Movement) Rules 2008 for proper management and handling of hazardous waste. Under the Rules, import of hazardous waste from any country for disposal is not permitted. Before a ship arrives a port for breaking purposes it should have proper consent from the concerned authority or the State Maritime Board, stating that it does not contain any hazardous waste or radioactive substances. The State Maritime Boards issue such consent in consultation with Atomic Energy Regulatory Board (AERB), State Pollution Control Board (SPCB) and Custom authorities. Besides, the Ministry of Steel has also formulated a Code on Regulations for Safe & Environmentally Sound Ship Recycling.